

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) No.708/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th January 2018, 10.30 A.M

| Name of the Company | Dipco Estates Pvt.Ltd.-Vs- Avani Projects & Infrastructure Ltd. | | |
|---------------------|--|------------------------|---------------------|
| Under Section | 7 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

1. FATIMA PARAN BISHWAL, ADV

Financial
Creditor

[Signature]
8/1/2018

1. Adv. Anirudha Mitra

2. Adv. Sanket Sarangi

Corporate
Debtor

[Signature]
8/1/18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the financial creditor has sought leave of the court for filing rejoinder. Prayer is allowed. Rejoinder may be filed within 7 days with a copy in advance to the opposite party.

List it on 15/01/2018 for admission.

[Signature]

(Jinan K.R.)
Member (J)

[Signature]

(V.P.Singh)
Member (J)